

(b) the status of above proposals and the number of beneficiaries, category-wise; and

(c) in what manner OBCs, SCs and STs stand with regard to skills when compared to other States?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL ): (a) No proposal has been received from NGOs, Voluntary Organisations and the State Government of Telangana for Telangana State seeking financial assistance for improving socio-economic conditions of OBCs, SCs and STs through Skill developments under their respective Schemes during 2015-16.

(b) and (c) Do not arise.

**Recommendations of National Commission for Backward Classes**

1395. SHRI DEVENDER GOUD T.: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the National Commission for Backward Classes has recommended recently that children of MPs, MLAs are not eligible for reservation under OBC category;

(b) if so, the details of recommendation and justification for the same;

(c) whether the Ministry has taken any view on this; and

(d) if so, will this be made applicable to other categories like SC, ST, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL ): (a) NCBC in its report dated 26.10.2015 has stated that the children of MPs should fall under creamy layer and MLAs and MLCs should not be brought under the creamy layer and the Rule of Exclusion should not be made applicable to them.

(b) National Commission for Backward Classes in its report dated 26.10.2015 has stated in the proposed schedule category-I, the following in this regard under the heading "Who will fall in the creamy layer":-

"Persons holding constitutional posts/positions and of like nature including Ministers of Central/States, sitting MPs, etc. fall in the creamy Layer."

(c) No.

(d) No, NCBC report does not pertain to SCs and STs.

### **Grievances of aged people**

1396. SHRIMATI SAROJINI HEMBRAM: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) how many Commissions/Corporations/Statutory bodies are functioning under the Ministry;

(b) whether Government is going to form or give additional power to any of these bodies to look after and address the grievances of the aged people and senior citizens of our country; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) There are four Commissions, five Public Sector Corporations and three Statutory bodies working under the Ministry of Social Justice and Empowerment. The list is given in the Statement (*See below*).

(b) and (c) There is no proposal under consideration of the Government for giving additional powers to these bodies for addressing the grievances of senior citizens. However, the National Institute for Social Defence (NISD), an autonomous body under the Ministry of Social Justice and Empowerment is working with the objective of strengthening and providing technical inputs to the social defence programmes of the Government and to develop and train the manpower resources required in the field of social defence. The Institute is mainly involved in conducting training programmes pertaining to care for senior citizens, and also on prevention of drug abuse and other social defence issues. Besides, the Maintenance and Welfare of Parents and Senior Citizens Act, 2007, was enacted for ensuring need based maintenance for parents and senior citizens and their welfare. The Act provides for Maintenance of Parents/senior citizens by children/relatives made obligatory and justiciable through Tribunals; Revocation of transfer of property by senior citizens in case of negligence by relatives; Penal provision for abandonment of senior citizens; Establishment of Old Age Homes for Indigent Senior Citizens; Adequate medical facilities and security for Senior Citizens and Protection of life and property. The Act is brought into force by individual State Governments and has been notified by all States and Union Territories except Jammu & Kashmir and Himachal Pradesh who have their own Acts for senior citizens.